

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
15/252/ND/2024

IN THE MATTER OF:
Income Tax Officer

...APPELLANT

Vs.

**Registrar Of Companies (PBSS Infrastructure
Pvt Ltd)**

...RESPONDENT

Section
U/s 252 (1)

Order delivered on 02.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Appellant/IT Department

:Adv Puneet Rai, Sr. St Counsel, Adv
Ashvini Kr. , Adv Rishabh Nangia
along with Adv Nikhil Jain

ORDER

This is an appeal filed under Section 252 of the Companies Act 2013 by Income Tax Department for seeking restoration of the Respondent-company which was struck off by the order of RoC in terms of Section 248 of the Companies Act 2013. Heard Ld. Counsel for the Income Tax Department. Issue notice to the Respondent for filing reply and appearance. Notice be issued by all modes and proof of service be filed. List the matter on **28.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)